

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1973
TO BE ANSWERED ON 28.11.2016**

LABOUR UNREST/STRIKES

†1973. SHRI SUKHBIR SINGH JAUNAPURIA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of incidents of labour unrest/strikes registered in the country during the last three years along with the reasons therefor, State/UT-wise; and**
- (b) the steps taken by the Government for speedy settlement of Cases of Labour disputes and to prevent recurrence of such incidents in future?**

**ANSWER
MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDRU DATTATREYA)**

(a): Refer to Annexure I & II.

(b): Whenever Industrial Disputes are received, Conciliation Officers of Office of Chief Labour Commissioner (Central) immediately intervene and hold conciliation proceedings for resolving the matter in dispute amicably. In many cases, Conciliation Officers have been able to avert strikes through mediation and conciliation.

Annexure-I**State Wise Number of Strikes During the years 2013 to 2016**

State/UT	2013	2014(P)	2015(P)	2016(P)
Andhra Pradesh	4	5	3	-
Assam	2	3	19	1
Chhattisgarh	-	2	7	2
Goa	3	-	-	2
Gujarat	19	25	16	15
Haryana	3	8	3	-
Himachal Pradesh	-	5	6	-
Jharkhand	-	-	-	-
Karnataka	4	7	4	3
Kerala	17	15	32	2
Madhya Pradesh	1	5	14	1
Maharashtra	2	2	9	2
Odisha	-	2	-	-
Punjab	5	-	-	1
Rajasthan	9	10	15	9
Tamil Nadu	26	21	22	5
Telangana	-	1	2	-
Uttar Pradesh	4	1	9	2
Uttaranchal	-	1	1	1
West Bengal	2	4	1	-
Puducherry	2	2	-	-
Total	103	119	163	46

- = Nil

(P)= Provisional and based on the returns and clarification received in the Bureau till 22-11-2016

Note: Information in respect of other States/UTs not specified above may be treated as Either Nil or Not Reported

Source : Industrial Disputes is based on returns received every month form the Labour Departments of the States and Regional Labour Commissioner (Central).

ANNEXURE-II

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Cause Wise Number of Strikes During the years 2013 to 2016				
State/UT	2013	2014(P)	2015(P)	2016(P)
Wages & Allowances	45	57	35	3
Lay Offs	-	-	1	-
Personnel	19	14	10	6
Retrenchment	2	1	1	1
Indiscipline	-	5	1	3
Voilence	1	2	-	-
Leave & Hours of Work	-	-	1	-
Bonus	7	5	10	-
Inter/intra union Rivalry	1	-	2	-
Gherao	-	-	1	-
Labour Enactments/Agreements	2	-	-	-
Charter of Demands	16	20	58	18
Change of Govt. Economic Policy	-	2	27	11
Work Norms/Loads	1	1	-	-
Demand for Amenities	-	-	2	-
Sta.Orders/Rules/Ser.Cond/Safety	-	3	-	-
Other Reasons	8	9	13	4
Not Known	1	-	1	-
Total	103	119	163	46

- = Nil

(P)= Provisional and based on the returns and clarification received in the Bureau till 22-11-2016

Source : Industrial Disputes is based on returns received every month form the Labour Departments of the States and Regional Labour Commissioner (Central).
